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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO. 261 OF 1991

DATE OF ORDER: 22nd JANUARY, 1997

BETWEEN:

1. P.MALLESHU,
2. S.KRISHNA RAO,
3. B.DHARMA RAO,
4. H.MOHANA RAO,

.. APPLICANTS

AND

1. The General Manager,
Telecommunications,
Hyderabad,
2. The Director (GM),
Telecommunications,
Visakhaaptnam,
3. The District Engineer,
Telecommunications,
Srikakulam.

.. RESPONDENTS

COUNSEL FOR THE APPLICANTS: Mr. C.VENKATA KRISHNA

COUNSEL FOR THE RESPONDENTS: Mr.V.RAJESWARA RAO, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

JUDGEMENT

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

None for the applicant. Heard Mr.V.Rajeswara Rao,
learned standing counsel for the respondents.

2. Though this OA is posted for dismissal today, there
was no representation from the applicants' counsel. Hence

the OA is disposed of as per Rule 15(1) of the C.A.T.(Procedure) Rules, 1987.

3. There are four applicants in this OA. They submit that they were regularised as Group-D staff under R-3 with effect from 18.8.92 and they represented their case for payment of difference in the bonus, increments and other allowances on the basis of the regularisation with effect from 18.8.92 by their representations dated 19.11.92 (Page 9 of the OA) and 10.4.93 (Page I of the OA). The representations of the other applicants are also available in the annexures to the OA. It is stated that these representations are yet to be disposed of by the respondents.

3. This OA is filed praying for direction to the respondents to give them all benefits such as difference in the total emoluments in consonance with the basic pay, DA, Bonus and other fringe benefits of the Group-D cadre.

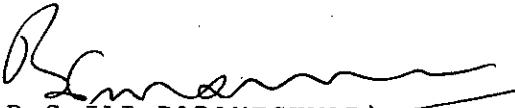
4. No reply has been filed in this OA. The learned standing counsel for the respondents submitted that the OA is not worded to understand the relief required by them. However, we are of the opinion that the representations should have been disposed of by the respondents in time and in case they are not able to understand the relief asked for, they could have called the applicants and ascertained from them their requirement. The respondents failed to do that. In view of the above, the following direction is given:-

R



R-1 should dispose of the representations dated 19.11.92 and 10.4.93 enclosed to the OA within a period of two months from today. In case they want some clarification in regard to the grievances of the applicants herein, R-1 should summon the applicants and ascertain from them the relief and also the reasons for asking the relief.

5. The OA is ordered accordingly. No order as to costs.


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

22.1.97


(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: 22nd January, 1997
Dictated in the open court.

vsn


Amala
22.1.97

19/2/97
TYPED BY CHECKED BY
COMPARED BY APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE SHRI R.RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S.JHAI PARAMESHWAR:
M(J)

DATED: 22/1/97

Order/Judgement
R.P/C.P/M.A. NO:

in

O.A. NO. 261/97

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
DISMISSED FOR DEFAULT
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLR

केंद्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DISPATCH

18 FEB 1997
हैदराबाद आदानपेट
HYDERABAD BENCH